

(b) the details of reasons due to which this article has not been amended so far;

(c) whether your ministry is reconsidering upon this subject; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The power under Article 72 of the Constitution does not contain any limitation of time in which the power shall be exercised. Suggestions have been received for amending the Article 72 of the Constitution of India to fix a time limit for consideration of mercy petitions of convict facing capital punishment. However, at present, this is no proposal to amend Article 72 of the Constitution of India. It is felt that for proper administration of justice in a proper and humane manner the power of President to pardon, should be continued.

Unregistered foreign NGOs in the country

2404. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many foreign Non-Governmental Organisations (NGOs) are registered to work in India;

(b) whether instances of unregistered foreign NGOs have been found in any State in the country; and

(c) whether any complaints/FIR have been registered in the country against foreign NGOs for malpractice?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Foreign Non-Profit Organizations (NPOs) and Non-Government Organizations (NGOs) desirous of establishing place of business in India are required to obtain prior permission from the Reserve Bank of India (RBI) for setting up Liaison Office (LO)/Branch Office (BO) in India. As reported by RBI, there are 67 Liaison Offices of foreign NPOs/NGOs in the country.

(b) The Reserve Bank of India has reported that it has no such information.

(c) No instance of complaint against any foreign NPOs/NGOs has been brought to the notice of RBI.

Traffickers using Delhi as a centre

2405. SHRI BAISHNAB PARIDA:

SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that traffickers are using Delhi as a centre to sell minors for marriage, prostitution and to work as domestic helps;

(b) if so, NGOs rescued how many minors who were brought to Delhi from Assam, Orissa, West Bengal and Jharkhand; and

(c) what steps the Ministry is taking to check this trend?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Instances of traffickers using Delhi as a centre to sell minors for marriage, prostitution and to work as domestic helps have been reported. 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking *viz.*, issuing of Advisory dated 9.9.2009 (available at www.mha.nic.in) to States/UTs to deal with crime of trafficking in a holistic manner and to evolve a effective and comprehensive strategy encompassing rescue, relief and rehabilitation of victims besides taking deterrent action against the law violators; setting up of Anti Trafficking Nodal Cell in Ministry of Home Affairs; launching of Certificate Course on Anti Human Trafficking by Indira Gandhi National Open University (IGNOU) in partnership with MHA and implementing a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti Human Trafficking Units and Training of Trainers. In this regard, Ministry of Home Affairs has released funds to the tune of Rs. 8.72 crores in the year 2010-11 to all State Governments. Delhi has established eleven Anti Human Trafficking Units to tackle the menace of human trafficking. Ministry of Women and Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.

States not having technology to investigate bomb blast cases

2406. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many States of our country still do not have the technology to investigate bomb blast cases;

(b) if so, the reasons therefor; and

(c) whether Ministry is trying to address this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No, Sir. All States have Bomb Detection and Disposal Squads as well as Forensic Science Laboratories to investigate bomb blast cases. For more complex situations the Central Forensic Science Laboratory (CFSL) under Government of India or the National Bomb Data Centre (NBDC) under the National Security